

BEFORE THE NATIONAL GREEN TRIBUNAL

SOUTHERN ZONE, CHENNAI

Application No. 247 of 2017 (SZ)

Applicant(s)

Respondent(s)

Sudhan Sivasubramanian
Teynampet, Chennai

1. Central Institute of Brackish Aquaculture
rep. by its Director, Chennai
2. The Manager, Central Institute of
Brackish Acquaculture, Muthukadu
3. Tamil Nadu Fisheries Development
Corpn. Ltd., rep. by its Secretary
Nandanam, Chennai
4. Tamil Nadu State Coastal Zone
Management Authority, rep. by its
Chairman, Chennai
5. The Collector, Kancheepuram Dist
6. District Environmental Engineer, Tamil
Nadu Pollution Control Board,
Maraimalai Nagar

Legal Practitioners for Applicant(s)

Legal Practitioners for Respondents

Mrs. C. Uma

Mr. E. Manoharan for R3 to R5
Mrs. Yasmeen Ali for R6

Note of the Registry	Orders of the Tribunal
Item No.2	<p>Date: 13th November, 2017</p> <p>Heard the learned counsel appearing for the applicant. Issue notice to the respondents.</p> <p>Mr. E. Manoharan, learned Additional Government Pleader takes notice for respondent No.3 to 5, Mrs. Yasmeen Ali takes notice for R6.</p> <p>Applicant to furnish copy of application with annexures to the respective learned counsel appearing for the respondent Nos.3 to 6 during</p>

the course of the day.

Let the reply be filed by respondent No.3 to 6 within a period of 3 weeks with advance copy to the applicant who is at liberty to file rejoinder, if any, within a period of one week thereafter.

Notice to respondent Nos.1 & 2 by Registered Post with acknowledgement due and dasthi.

List the matter on 18.12.2017.

....., JM
(Justice M.S.Nambiar)

....., EM
(Shri P.S. Rao)

